

28.2.2005Hon'ble Mr. A.K. Bhatnagar, J.M.

None has appeared on behalf of the applicant, even in the revised call.

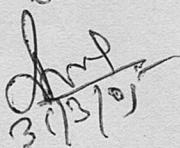
From the perusal of the order sheets it is seen that the applicant's counsel is taking time for filing a fresh Vakalatname on behalf of the applicant. As earlier counsel Shri K.C. Sinha for the applicant has been appointed as Assistant Solicitor General in the Hon'ble High Court. It is also seen that no rejoinder has been filed by the applicant so far. It is made clear that if none appears on behalf of the applicant on the next date, appropriate orders shall be passed.

Shri Vinod Kumar holding brief of Shri S. Singh, learned counsel for the respondents submitted that the term of Shri R.K. Mishra has already been expired and he is no more Govt. counsel, therefore, his name be deleted as respondent's counsel and the name of Shri S. Singh be shown in the future cause list as respondent's counsel.

List on 5.4.2005.


J.M.
RKM/

O.R
 Non ^{fresh} Vakalatname
 has been filed on
 behalf of applicant.


3/3/05

5-4-05
 Hon'ble D.R. Tiwari, AM

None for the applicant even on revised call. The OA is dismissed in default & for non prosecution.


AM

